

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3236 of 2021

Prabhat Singh. -----
.....**Petitioner**
Versus
The State of Jharkhand. -----
...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sudhansu Kumar Deo, Advocate
For the State : Mr. Abhay Kumar Tiwari, A.P.P.

02/5-4-2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Karon P.S. Case No. 37 of 2020.

A dacoity was committed in the house of the informant who had entered by wearing police uniform. It has been alleged that cash of Rs.2100/- and jewellerys were looted. The petitioner seems to have been implicated on the confession of the co-accused-Tanwir Ansari. The petitioner was put on TIP but he has been not been identified by the informant. The petitioner is in custody since 13.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Madhupur in connection with Karon P.S. Case No. 37 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-